

ITEM NO.5

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).1690/2011

(From the judgement and order dated 26/11/2010 in CRLA No. 2/2000 arising out of an appeal against the judgment dt.28.10.1999 in Sessions Trial No. 1/1988 of The HIGH COURT OF GUWAHATI BENCH AT SHILLONG)

T.S. BAREH

Petitioner(s)

VERSUS

STATE OF MEGHALAYA & ORS.

Respondent(s)

(With appln(s) for stay and permission to file additional documents and directions and office report)

Date: 31/05/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
(VACATION BENCH)

For Petitioner(s)

Mr.K.Paul, Adv.
Ms.Oai Bang, Adv.
Mr. Rabin Majumder, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the petitioner states that the trial Court has fixed the case on 14.06.2011.

In view of the statement of the learned counsel, the case is adjourned.

The trial Court is directed to proceed to hear the parties on the question of sentence and pass appropriate order within three days of the date of hearing i.e. 14.06.2011.

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This petition be listed before the Court only after proof is produced before the Court regarding surrender of the petitioner.

The Registry is directed to communicate this order to the trial Court by fax.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master